IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.1

Excise Appeal No.882 of 2011

(Arising out of Order-in-Original dated 29.07.2011 passed by Commissioner of Central Excise & Service Tax, Jamshedpur)

M/s Utkal Automobiles Limited
Adityapur Kandra Road, Adityapur, Jamshedpur-832109

Appellant

VERSUS

Commissioner of Service Tax & Central Excise, Jamshedpur
143, New Baradwari, Sakchi, Jamshedpur

Respondent

APPERANCE :
Shri Ajit Kumar, Authorised Representative for the Appellant
Shri K.Chowdhury, Authorized Representative for the Respondent

CORAM:
HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75736/2024

DATE OF HEARING : 22 .04.2024
DATE OF DECISION : 22 .04.2024

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
mm **Member (Technical)**